

## RAJYA SABHA

### List of Questions for ORAL ANSWERS

*to be asked at a sitting of the Rajya Sabha to be held on  
Friday, March 13, 2020/Phalgun 23, 1941 (Saka)*

**(Ministries : Agriculture and Farmers Welfare; Chemicals and Fertilizers; Commerce and Industry; Consumer Affairs, Food and Public Distribution; Fisheries, Animal Husbandry and Dairying; Food Processing Industries; Panchayati Raj; Railways; Rural Development; Skill Development and Entrepreneurship)**

**Total number of questions — 15**

#### **Value addition in agriculture sector**

\*211. SHRI K.J. ALPHONS: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the value addition in the agriculture sector during 2018-19; and

(b) the steps that are being taken by Government to ensure a higher value addition in agriculture sector?

#### **Innovative measures to improve work culture**

\*212. DR. VINAY P. SAHASRA-BUDDHE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any kind of new and innovative measures have been undertaken by the Ministry in general and/or its various Departments, PSUs and autonomous bodies associated with it to improve work

culture, bring more transparency and accountability and also enhance result orientation during the last five years;

(b) if so, the details thereof; and

(c) the impact of these efforts?

#### **National Fisheries Policy**

†\*213. SHRI REWATI RAMAN SINGH: Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether it is a fact that Government is drafting a National Fisheries Policy with a view to promoting fisheries;

(b) if so, the amount of funds proposed to be spent by Government on development of marine fishery, aquaculture and mariculture in the coming years; and

(c) if so, the details thereof and if not, the reasons therefor?

†Original notice of the question received in Hindi.

**Financial crisis being faced by sugar mills**

\*214. SHRI VIJAY GOEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware of the difficult financial situation of sugar mills across the country;

(b) if so, the steps taken by Government to revive these sugar mills;

(c) whether Government has considered using sugarcane for biofuels in order to improve the condition of sugar mills and to make them economically viable; and

(d) if so, the details thereof?

**Registering rural workers under MGNREGA**

\*215. SHRI B.K. HARIPRASAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether MGNREGA's present situation is that rural workers are being discouraged from registering with the scheme, being denied work even when they do register, and are facing long delays in payment of wages even when they do get work; and

(b) whether it has been reported in several journals and by several researchers and activists that the employment under this scheme was 32 per cent lower than the work demand generated and the workers are also facing long delays of weeks and months in payment of wages without compensation?

**Death of cows in cow sheds**

†\*216. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) the details of cows which died due to various reasons in the cow sheds (gaushalas) during the last three years, State-wise; and

(b) whether it is a fact that most of the cow deaths have occurred due to carelessness shown in monitoring, providing inadequate fodder, negligence in the treatment of sick cows, if so, the State-wise details thereof?

**Losses faced by e-Commerce companies due to internet shutdowns**

\*217. SHRI MD. NADIMUL HAQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether e-Commerce companies have seen economic losses due to internet shutdown in different parts of the country;

(b) whether Government has estimated the same and if so, the details thereof; and

(c) if not, whether Government plans to estimate the impact of internet shutdowns on e-Commerce companies?

**Transferability under Duty Free Import Authorisation scheme**

\*218. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to answer to Unstarred Question 2939 given in the Rajya Sabha on 13 December, 2019 and state:

(a) whether Directorate General of Foreign Trade (DGFT) provides benefit of

†Original notice of the question received in Hindi.

transferability under DFIA scheme to those who made export prior to the notification for suspension of Standard Input Output Norms (SION) group under the scheme in case no change has been made regarding transferability in Duty Free Import Authorization (DFIA) scheme under para 4.29 of Foreign Trade Policy 2015-20;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) whether DGFT is contemplating to issue clarifications regarding the above provision?

#### **Steps taken to make train journey comfortable**

†\*219. DR. SATYANARAYAN JATIYA: Will the Minister of RAILWAYS be pleased to state:

(a) the measures adopted to make the train journey convenient and comfortable for passengers travelling in unreserved trains/coaches; and

(b) the details of new trains introduced during the last five years along with the details of their origin and destination stations, year-wise?

#### **Introduction of modern technologies in railway stations**

\*220. SHRI DEREK O' BRIEN: Will the Minister of RAILWAYS be pleased to state:

(a) the details of number of railway stations in the country which have operational wi-fi and CCTV cameras;

(b) whether the Railways plan to introduce such facilities/technology in all the railway stations across the country, if so, the details thereof;

(c) whether the Railways have set targets for the same, the details of targets achieved thereof; and

(d) whether technologies including Internet of Things, Big Data and Artificial Intelligence are being used for the modernisation of railway infrastructure, if so, the details thereof?

#### **Reservations for SCs/STs in Panchayati Raj Institutions**

\*221. PROF. MANOJ KUMAR JHA: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the mandatory provision of reservation for persons belonging to the Scheduled Castes/Scheduled Tribes in Panchayati Raj Institutions (PRIs) under the Constitution (73rd Amendment) Act are not being observed in certain States/UTs;

(b) if so, the details thereof;

(c) whether the provisions of the Constitution (73rd Amendment) Act had been extended to Scheduled Areas by an Act passed in 1996 and States were expected to enact the required laws in this regard within one year; and

(d) if so, names of the States/UTs which have not enacted the required laws within the prescribed time along with the reasons therefor?

#### **Railway zone in Andhra Pradesh**

\*222. SHRI Y. S. CHOWDARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has constituted a Committee to consult various stakeholders including MPs to take a final

†Original notice of the question received in Hindi.

decision for construction of railway zone in the State of Andhra Pradesh (AP);

(b) if so, the details thereof;

(c) whether the Committee has submitted its report to Government in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

#### **Implementation of PM-KISAN scheme**

\*223. SHRI DHARMAPURI SRINIVAS: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government has taken note that the implementation of PM-KISAN scheme which was launched with a view to provide direct income benefit to farmers has slowed down;

(b) if so, the details thereof and the reasons therefor; and

(c) whether Government is planning to withdraw it and if so, the details thereof?

#### **Linking farmers of Andhra Pradesh with e-NAM**

\*224. SHRI V. VIJAYASAI REDDY: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the number of farmers in each Mandi in Andhra Pradesh, district-wise;

(b) the number of farmers registered on e-National Agriculture Market (e-NAM) platform;

(c) to what extent e-NAM platform has helped farmers from Andhra Pradesh to increase their revenue and double their income since they registered themselves with e-NAM; and

(d) how Government is going to regulate the de-regulated markets in the country, with a particular reference to Andhra Pradesh?

#### **Monitoring retail prices of essential food items**

\*225. SHRIMATI AMBIKA SONI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware of the trend of frequent skyrocketing of retail prices of essential food items and vegetables particularly near festive seasons;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken by Government for regular monitoring of cartelisation, hoardings, speculative trading, etc. with respect to essential food items?

NEW DELHI;  
The 7th March, 2020  
Phalgun 17, 1941 (Saka)

DESH DEEPAK VERMA,  
Secretary-General.

**I N D E X**  
(Ministry-wise)

<b>Agriculture and Farmers Welfare</b>	: 223, 224,
<b>Chemicals and Fertilizers</b>	: —
<b>Commerce and Industry</b>	: 217, 218,
<b>Consumer Affairs, Food and Public Distribution</b>	: 214, 225,
<b>Fisheries, Animal Husbandry and Dairying</b>	: 213, 216,
<b>Food Processing Industries</b>	: 211, 212,
<b>Panchayati Raj</b>	: 221,
<b>Railways</b>	: 219, 220, 222,
<b>Rural Development</b>	: 215.
<b>Skill Development and Entrepreneurship</b>	: —